

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH, ALLAHABAD.

Open Court

(3)

ALLAHABAD THIS THE 18th DAY OF FEBRUARY, 2005.

Original Application No. 135 of 2005

Hon'ble Mr. A.K. Bhatnagar, Member- J.

Suresh S/o Sri Bideshi
R/o Mednipur (Tola Beni),
Post- Khushhalnagar, Distt. Gorakhpur.

-----Applicant

Counsel for the applicant :- Sri Pradeep Kumar

VERSUS

1. Union of India through the General Manager,
North Eastern Railway, Gorakhpur.
2. The Finance & Chief Accountant Officer,
North Eastern Railway, Gorakhpur.
3. Assistant Divisional Accounts Officer,
North Eastern Railway, Varanasi Division, Varanasi.

-----Respondents

Counsel for the respondents :- Sri K.P. Singh

ORDER

By this OA the applicant has prayed for issuance of a direction to the respondents to make payment of Pension to him till 15.08.2008 in the light of School Transfer Certificate dated 01.11.2004 (Annexure-1).

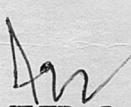
2. The brief facts ,as per the applicant, are that father of the applicant died on 18.10.1997 while working as Mali in the respondents establishment. After his death the applicant was granted pension from the respondents up to attaining the age of 25 years. The only grievance of the applicant is that his actual date of birth as per educational record is 15.08.1983 but the applicant was granted pension considering his date of birth as 01.05.1975. As per the learned counsel for the applicant that he has also filed representation dated 28.11.2004 to the respondents which I do not find on the record. Learned counsel further submits that inadvertently the same could not be filed along with this OA and the applicant will be satisfied if the liberty is given to him to file a fresh representation and the same is decided by the competent authority within specified period.

D.M

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3. After hearing counsel for the parties, I am of the view that this OA can be disposed of at the admission itself without calling for counter. In the interest of justice, liberty is given to the applicant to file a fresh representation within a month from today before the competent authority . If the applicant files fresh representation, the competent authority is directed to consider and decide the same within three months from the date of filing of representation alongwith copy of this order.

4. There will be no order as to costs.


MEMBER-J.

ANAND/